

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

49

C.P. (IB)/88(MB)2024

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **05.04.2024**

NAME OF THE PARTIES:

State Bank of India through
Rajendra Kumar Jain
VS
Arcot Chelvaraj Dinesh

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Kabir Saund, Ld. Counsel for the Financial Creditor present. Adv. Vishal Tiwari and Adv. Pratik Sarkar for the RP present.
2. Counsel for the RP submits that he has filed its report before registry, the same is under scrutiny. Counsel for the RP is directed to serve a copy of the RP's report to the Personal Guarantor and also indicating the next date of hearing. Counsel for the Personal Guarantor is directed to file reply within a period of fifteen days after receipt of report.
3. List this matter for hearing on **07.06.2024**.

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)